

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 5450 - JK (LD ) of 2026**

**DATED:- 23 - 04 - 2026**

Sanction is hereby accorded to the appointment of Officer's of Health and Medical Education Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

No:-LAW-OIC/4/2026

Dated 23.04.2026

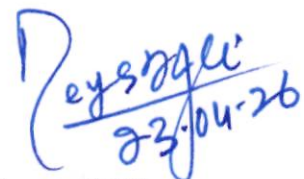
Copy to the:-

1. Learned Advocate General, J&K
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Commissioner/Secretary to the Government, Health and Medical Education Department
7. Director Litigation, Srinagar/ Jammu.
8. Officer In Charge Litigation (OIC).
9. Private Secretary to Chief Secretary for information of Chief Secretary.
10. Private Secretary to Commissioner/Secretary Law.
11. Incharge Website.
12. Government Order file.
13. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer





**Annexure to the Government Order No.5450 -JK (LD) of 2026 dated 23.04.2026**

| S.No. | Case No. with titled                                                                                                                                                           | Officer In-Charge                                                                                                                            |
|-------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------|
| 1     | Robkar/CCP(S) No. 03/2026 , CCP(S) No. 334/2021 in SWP No. 626/2018 Vs Dr. Syed Abid Rasheed Shah<br><br>(Dr. Sheikh Hilal Ahmad)<br>(Health and Medical Education Department) | <b>Mr. M. Raju</b><br><b>Commissioner/Secretary to the</b><br><b>Government,</b><br><b>Health and Medical Education</b><br><b>Department</b> |
| 2     | SWP No. 1777/2017, IA No. 01/2018 titled Abdul Qayoom Machloo & Ors. Vs State of J&K & Ors.                                                                                    | <b>Mr. Mohan Singh,</b><br><b>Under Secretary to the</b><br><b>Government, Health and</b><br><b>Medical Education Department</b>             |
| 3     | WP(C) No. 2614/2025 titled Shamim Ahmad Wani and Ors Vs UT of Jk & Ors.                                                                                                        | <b>Dr. Mushtaq Ahmad Dar,</b><br><b>Divisional Nodal Officer</b><br><b>(Kashmir), NHM, J&amp;K</b>                                           |

*Neysazli*

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